

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/petitioner

v.

Basic India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 11.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant / RP

Ms. Medha Tandon Adv and Ms. Seema Jangid, CS

For the Respondent

ORDER

IA-4415(PB)/2020:-

On the respondent being not aware of the date of hearing, list this matter on 20.11.2020 directing the applicant to communicate this matter to the respondent so that they appear and argue the matter on the next date of hearing.

IA-3801(PB)/2020:-

The present application filed for urgent hearing is hereby allowed by listing CA-1233(PB)/2019 on 20.11.2020.

↓
Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)